

been finalised.

Borrowings of ICICI

3630. DR. B.L. SHAIKESH: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Credit and Investment Corporation of India (ICICI) has initiated negotiations with the World Bank for a \$ 20 million line of credit;

(b) whether the ICICI is also negotiating with the World Bank for a \$ 55 million line of credit for a programme to strengthen commercial research in the country;

(c) if so, the likely corpus of these two lines of credit, separately;

(d) the likely borrowings of the ICICI in the domestic and foreign markets during the current year; and

(e) the manner in which these loans would be utilised?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). Negotiations were held with the World Bank between 11 and 17 July, 1989 for a loan of \$ 200 million to the Government of India for an Industrial Technology Development Project to be mainly implemented through the ICICI and IDBI. This includes \$ 20 million for venture capital financing through Technology Development and Information Co. of India Ltd. (TDICI) and a \$ 55 million component to promote commercial research in the country. However, the loan is yet to be approved by the Board of Directors of the Bank.

(d) and (e). ICICI's likely domestic and foreign borrowings during the current year are estimated at Rs. 1200 crores and Rs. 875 crores, respectively, for meeting the

long term requirements of medium and large scale industries for setting up new projects and the modernized and technological up-gradation of existing facilities.

Complaints against Jaina and Ansal Properties, Delhi

3631. SHRI KALI PRASAD PANDEY: Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received by Government against builders in Delhi viz. Jaina properties and Ansal properties; and

(b) the action taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). On the basis of information regarding evasion of income-tax by Jaina properties and Ansal properties, searches under Section 132 of the Income-tax Act were carried out on 18.1.1989 and 25.5.1989 respectively.

Import of Rifampicin by IDPL

3632. CH. SUNDER SINGH:
SHRI PRAKASH CHANDER:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided not to allow the import of Rifampicin bulk drugs by the actual users of these drugs and by small scale industrial units;

(b) if so, the reasons therefor; and

(c) the reasons for canalising the import of these drugs through IDPL?

THE MINISTER OF STATE IN THE